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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.A. 714/2023**

ASHOK

..... Appellant

Through: Mr. Kanhaiya Singhal, Mr. Ujwal
Ghai and Mr. Prasanna, Advocates.

versus

THE STATE (GOVT.) OF NCT OF DELHI Respondent

Through: Mr. Satinder Singh Bawa, APP for
the State.
SI Sandeep Kumar, PS Uttam Nagar.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

% **04.09.2023**

CRL.M.A. 23796/2023 (exemption)

1. Allowed, subject to all just exceptions.
2. The application is disposed of.

CRL.M.A. 23795/2023 (delay 30 days in filing)

3. For the reasons stated in the application, the application is allowed and the delay of 30 days in filing is condoned.
4. The application is disposed of.

CRL.A. 714/2023

5. Admit.
6. List in due course.
7. Trial Court Record be requisitioned.

CRL.M.(BAIL) 1236/2023(suspension of sentence)

8. By way of the present application, the appellant seeks suspension of



sentence during the pendency of the appeal. The appellant has been convicted of offence under Section 6 of the Protection of Children from Sexual Offences (POCSO) Act, 2012 and sentenced to 10 years imprisonment along with fine.

9. Counsel for the appellant submits that the appellant has already undergone more than 7 years imprisonment.

10. Issue notice.

11. Notice is accepted by the learned APP appearing on behalf of the State.

12. Considering the nature of the offence, the Investigating Officer will inform the guardian of the victim in writing regarding the pendency of the present matter to enable them to be present in court, personally or through counsel if they so desire.

13. Status Report be filed within four weeks from today.

14. Latest Nominal Roll be requisitioned from the Jail Superintendent and be placed on record before the next date of hearing.

15. List on 7th December, 2023.

AMIT BANSAL, J.

SEPTEMBER 4, 2023

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